

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/1996/2641/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. S. P. Khaund
District & Sessions Judge
Lakhimpur, North Lakhimpur.

Dated Guwahati, the 5th August, 2020.

Sub:- Extension of Earned Leave with headquarter leave permission.

Ref:- Your letter No. DJL/3887/2020, dtd. 03.08.2020

Madam,

With reference to the above, I am directed to inform you that you have been granted extension of Earned Leave for another 29 days w.e.f. 01.08.2020 to 29.08.2020 along with station leave permission up to 30.08.2020, **subject to submission of your duly filled in leave application in prescribed format and Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, the Addl. District & Sessions Judge (FTC), Lakhimpur, North Lakhimpur in her absence, the Chief Judicial Magistrate, Lakhimpur, North Lakhimpur has been allowed to remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

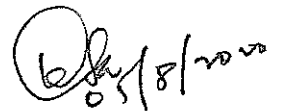
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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-28/1996/2642A, dated 5-8-2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Pdso